

tonnage firm orders of which are under finalisation (0.43 million GRT) is Rs. 695.98 crores. Replacement of overaged tonnage of 2.5 million GRT would also mean substantial draught on resources. However, due to funding constraints, an outlay of Rs. 670.47 crores only has been provided for this purpose. This position is expected to be rectified to the extent possible in the Annual plan allocations depending upon the ability of the Shipping Sector to mobilise resources both from conventional and non-conventional sources and the operational performance of this Sector.

#### National Truck Permits for Weaker Sections

3089. SHRI RAMSINGHAI PAT-ALIYABHAI RATHVAKOLI: Will the Minister of TRANSPORT be pleased to state:

(a) whether it is a fact that there are complaints from Adivasis, Adivasi co-operative organisations and Adivasi areas to the effect that they are not given national truck and bus permits in Gujarat and other parts of the country in comparison to other communities and high caste persons and organisations;

(b) if so, the details of such complaints received during the period from 1st January, 1984 to 31st October, 1985;

(c) how many such permits have been given during the period from 1st January, 1984 to 31st October, 1985 to Adivasis, Adivasi cooperative organisations;

(d) whether Government have issued instructions that Adivasi and weaker sections be given more permits under 20-point programme; and

(e) if so, the details thereof and the action taken by various authorities and Gujarat Government in the matter?

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): (a) and (b) As per information received from

the State Govts/UT Adms of Andhra Pradesh, Assam, Bihar, Gujarat; Har-yana; J&K; Karnataka, Meghalaya, Rajasthan; U.P.; West Bengal, Tamil Nadu, Arunachal Pradesh, Chandigarh, D & N Haveli; Delhi, Goa; Daman & Diu, Mizoram & Pondicherry; no such complaints have been received by them from Adivasi areas, Adivasi Co-operative Organisations and Adivasis. Information from other States/UTs is still awaited.

(c) Information is being collected from the State Govts/U.T. Administrations.

(d) and (e) In the matter of grant of National Permits for trucks, there exists the provision in the Motor Vehicles Act, 1939, for reservation of permits to Scheduled Castes and Scheduled Tribes in the same ratio as in the case of appointments made by direct recruitment to public services in the State. The State Governments have also been empowered to consider making reservations for persons belonging to economically weaker sections of the society. Adivasis are covered under the category of Scheduled Tribes for which statutory provision of reservation has already been made, in case they apply.

#### 4-अप और 5-डाउन रेलगाड़ियां

3090. श्री सत्य प्रकाश मालवीय : क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को ग्रह्यावदन प्राप्त हुए हैं जिनमें यह मांग की गई है कि 4 अप और 5-डाउन रेलगाड़ियों को उत्तर रेलवे के 130 किलोमीटर लम्बे कोटड्वार-नजीबाबाद-विजतौर गजरोला खंड रेल मार्ग पर नित्य चलाया जाये, और

(ख) यदि हां, तो उन पर क्या कार्रवाही की जा रही है ?

रेल विभाग में राज्य मंत्री (श्री माधवराव सिन्धिया) : (क) जी हां ।

(ख) प्रस्ताव की जांच की गयी है और इसे व्यवहार्य नहीं पाया गया ।